

(b) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) and (b). The term of the present Boards of Directors of Indian Airlines and Air India is upto the 30th of June, 1989. There is at present no specific proposal under consideration of Government regarding a common Board for Indian Airlines and Air India.

#### Jurisdiction of Central Administrative Tribunal

\*469. PROF. PARAG CHALIHA:  
SHRI SAIFUDDIN AHMED:

Will the PRIME MINISTER be pleased to state:

(a) the number of places where the benches of the Central Administrative Tribunal (CAT) have been established so far;

(b) the places where additional benches are proposed to be established in the near future;

(c) whether there is any demand that the jurisdiction of the Central Administrative Tribunal be enlarged to cover the centrally funded and controlled corporations/societies; and

(d) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHIP P. CHIDAMBARAM): (a) The Central Administrative Tribunal has been set up with 15 Benches at Delhi, New Bombay, Calcutta, Madras, Allahabad, Bangalore, Chandigarh, Guwahati, Ahmedabad, Cuttack, Jodhpur, Jabalpur, Hyderabad, Patna and Ernakulam.

(b) It has already been decided to set up benches at Jaipur and Lucknow.

(c) and (d). Yes, Sir. Although a few organisations have already been brought under the purview of the Central Administrative Tribunal, a general notification under Section 14(2) of the Administrative Tribunals Act, 1985, covering all centrally funded and controlled corporations/societies etc. has not so far been issued as the Central Administrative Tribunal is not in a position to take the extra work load.

#### Declaration of Tourism as Industry

\*470. SHRI V. TULSIRAM:  
PROF. NARAIN CHAND PARASHAR:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the names of the States which have declared tourism as Industry;

(b) whether the Union government have issued any directions to the State Governments in this regard;

(c) if so, the details of such directions/guidelines; and

(d) the names of the States that have implemented the directions of the Union Government?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) The following States/Union Territories have declared tourism/hotels as industry:

*States/Union Territories which have declared tourism as Industry*

#### A. STATES

1. Himachal Pradesh
2. Meghalaya
3. Uttar Pradesh